

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 197 of 2016 &
IA Nos. 420, 421 of 2016**

Dated: 5th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**M/s Jay Madhok Energy Pvt. Ltd. ...Appellant(s)
Versus
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Y. Chitale, Sr. Adv.
Mr. Parag Tripathi, Sr. Adv.
Mr. Vineet Malhotra,
Mr. Mohit Paul
Mr. Vishal Gohri
Mr. Shubhendu Kaushik
Ms. Tanvi Kakar
Ms. Akansha Ghosh

Counsel for the Respondent(s) : Mr. Prashant Bezbourah
Ms. Aparna Vohra
Mr. Saurav Aggarwal

ORDER

Admit. Learned counsel for the Respondents may file reply on or before 19.08.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.08.2016 after serving copy on the other side.

We have heard learned counsel for the parties in I.A. No. 420 of 2016 for some time. List the I.A. for further hearing on **29.08.2016 at 2.30 p.m.** Interim order to continue till then.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Ranjana P. Desai)
Chairperson**